

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.239 - **CP 31 of 2020**  
**With**  
ITEM No.240 - IA/8(AHM)2021  
ITEM No.241 - IA/25(AHM)2021  
ITEM No.242 - IA/21(AHM)2023  
ITEM No.243 - IA/22(AHM)2023  
ITEM No.244 - IA/39(AHM)2023

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Lakhan Goenka & Anr  
V/s  
Cardin Health Care Pvt Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 18/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Mohit Gupta, Adv.  
Mr. J Suthar, PCS in IA 39 of 2023  
For the Respondent : Mr.Kiran Shah, FCA a.w Mr. Dhruvit Shah, Adv. R-1 to 6  
Mr. Nandish Chudgar, Adv. for R-7  
Mr. Mohit Gupta, Adv.in IA 39 of 2023

**ORDER**

**CP 31 of 2020, IA/8(AHM)2021, IA/25(AHM)2021, IA/21(AHM)2023 & IA/22(AHM)2023**

List for further consideration on 04.07.2024.

**IA/39(AHM)2023**

Ld. Counsel for the respondent submitted that he has filed reply. Ld. PCS for the applicant seeks time to file rejoinder.

List for further consideration on 04.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**